

Conspiracy to Kill P. M.

2796. SHRI K. MALLANNA:

SHRI SUBHASH CHANDRA
BOSE ALLURI:

SHRI VIRBHADRA SINGH:

SHRI CHINTAMANI JENA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that two youths belonging to Bihar were arrested for the alleged conspiracy to assassinate the Prime Minister of India during her Election Tour in Bihar (Ranchi) which was postponed due to bad weather; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) No, Sir.

(b) Does not arise.

Child Welfare Programme

2797. SHRI R. P. GAEKWAD: Will the Minister of PLANNING be pleased to state:

(a) whether it is a fact that the Assistant Secretary General of UNICEF had recently visited India to discuss various child welfare programmes; if so, the details thereof; and

(b) the details of child welfare projects undertaken by UNICEF in India?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): (a) His Royal Highness Prince Talal Bin Abdul Aziz Al Saud, Hony. Assistant Secretary General and Special Envoy of UNICEF visited India for five Days, beginning November 13, 1981 at the invitation of the Union Minister of

Planning and Deputy Chairman, Planning Commission. During his visit, Prince Talal held discussions on subjects of mutual interest including child welfare programmes with Central Ministries and non-official organisations.

(b) UNICEF does not undertake any child welfare projects directly in India. It supports a number of schemes under social welfare, health, water supply, rural development, primary education, urban development and area development.

Revised pension for Ex-Servicemen

2798. SHRI R. K. MHALGI: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that a representation dated 30th September, 1981 from the ex-service of Aurangabad (Maharashtra) has been received by the Government regarding the revised pension for the ex-service personnel who have gone on pension prior to 1968; and

(b) if so, the details thereof and the action taken by Government?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

(b) The ex-servicemen who are reported to have retired before 1968 have demanded that they may be granted the same pensionary benefits as are applicable to those who have retired after 1970.

The retirement benefits of all Government servants including ex-servicemen are regulated by the rules in force at the time of their retirement.

The position was explained to the petitioners. However, the extent to and the manner in which the disparity can be reduced is being looked into.